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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION

New Delhi, the 2018

G.S.R (E) – In exercise of the powers conferred by the proviso to Article 309 of the Constitution and in the supersession of the Recruitment Rules for the post of Senior Translator and Junior Translator notified vide GSR No. 975 (E) dated 16.12.2015 and amended vide GSR No. 74(E) dated 31.1.17, except as respect things done or omitted to be done before the supersession of the said rules, the President makes the following rules for regulating the method of recruitment to the post of Senior Translator and Junior Translator (Group ‘B’ , Non-Gazetted, Non-Ministerial Posts) in the field formations and Directorates under the control of Central Board of Excise and Customs, Ministry of Finance, Department of Revenue, namely:-

1. Short title and commencement — (1) These rules may be called the Central Excise and Customs Senior Translator and Junior Translator (Group ‘B’, Non-Gazetted, Non-Ministerial Posts) Recruitment Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application- These rules shall apply to the post specified in Column (1) of the Schedule annexed to these rules.

3. Special Provision- (1) The Cadres of Junior Translator and Senior Translator shall be on All India basis and the seniority of such officers shall be maintained on all India basis and will be fixed as per orders or instructions on seniority issued by the Central Government from time to time. Such Junior Translator and Senior Translator are liable to be posted anywhere in India. The Directorate General of Performance Management, Customs and Central Excise, New Delhi will be the Cadre Controlling Authority for all the field formations and Directorates under the control of Central Board of Excise and Customs.

4. Number of post, classification, level in pay matrix. — The number of the said posts, their classification and the level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the said Schedule.

5. Method of recruitment, age-limit, qualifications, etc.—The method of recruitment, age-limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the aforesaid Schedule.

6. Disqualification. — No person, —

(a) who, has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

7. Power to relax. — Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

8. Saving. — Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.